

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1961 of 1999

New Delhi, this the 9th day of February, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

(S)

Pappu
s/o Shri Banwari Lal
r/o Gali No.3
House no.72/6, Block A
Vinod Nagar,
Delhi-92

-APPLICANT

(By Advocate: Ms. Meenakshi Singh, proxy for Mrs. Rani Chhabra)

Versus

1. Union of India
Through its Secretary
Ministry of Communication
Department of Telecommunication
Sanchar Bhawan, New Delhi

2. Chief General Manager
Telecom West
Dept. of Telecommunications
Dehradun

3. Telecom District Manager
Telephone Exchange
Aligarh

4. Divisional Engineer(Administration)
O/o Telecom District Manager
Telephone Exchange
Aligarh

5. Accounts Officer
TRA Unit
O/o T.D.M.
Telephone Exchange, Aligarh

-RESPONDENTS

(By Advocate: Shri M.K.Gaur, proxy for
Mrs. Raj Kumari Chopra)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Applicant in this OA is seeking a direction to
respondents to engage him in preference to juniors and
outsiders.

2. Respondents in their reply have submitted that
applicant had worked only for 77 days between

(L)

(b)

November, 1989 and March, 1992 on a specific project and after completion of that work, the utility of the casual labour automatically came to an end.

3. However, considering the fact that applicant had worked under respondents during the period November, 1989 to March, 1992, I direct the respondents that if any work suitable to be performed by the applicant is available, they shall consider the applicant to engage for the same. O.A. stands disposed of with these directions. No costs.

Kuldeep Singh
(KULDIP SINGH)
MEMBER(JUDL)

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